

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. MAJESTIC RESEARCH SERVICES AND SOLUTIONS LIMITED

Relevant Particulars		
1.	Name of Corporate Debtor	M/s. Majestic Research Services And Solutions Limited
2.	Date of Incorporation of Corporate Debtor	02 nd May, 2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity No. of Corporate Debtor	L72200KA2012PLC063818
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office : 2nd Floor, Kalpak Arcade, No. 46/17, Church Street Bangalore - 560001
6.	Address other than R/o where all or any books of account and papers are maintained (as per MCA data)	No. C-509, 5th Floor, Kanakia Zillion, Gateway to BKC LBS Marg, Kurla (West) Mumbai, Maharashtra- 400070
7.	Insolvency commencement date in respect of Corporate Debtor	30.05.2023 (order dated 25.05.2023, received on 30.05.2023)
8.	Estimated date of closure of Insolvency Resolution Process	26.11.2023
9.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	CA Vineeta Maheshwari Regn. No. IBBI/IPA-001/IP-P00185/2017-2018/10364
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	CA Vineeta Maheshwari 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	CA Vineeta Maheshwari 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007 Email: ipvin.mrssl@gmail.com
11.	Last date for submission of Claims	Tuesday, 13.06.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s. Majestic Research Services and Solutions Limited** vide order dated **25th May, 2023**, received on **30th May, 2023**.

The creditors of **M/s. Majestic Research Services And Solutions Limited**, are hereby called upon to submit their claims with proof on or before Tuesday, 13th June, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 31.05.2023
Place: Mumbai

Sd/-
CA. IP Vineeta Maheshwari
IRP for M/s Majestic Research Services And
Solutions Limited
Mobile No.: +91 93767 81166
Email Id.: ipvin.mrssl@gmail.com

HERO HOUSING FINANCE LIMITED

Corporate Office: 12/2, 2nd Floor, 2nd Avenue, Sector 15, Gurgaon, Haryana, India. Phone: +91 1299 220000
 Regd. Office: 12/2, 2nd Floor, 2nd Avenue, Sector 15, Gurgaon, Haryana, India. Phone: +91 1299 220000
 Email: info@herohousing.com, www.herohousing.com

DEMAND NOTICE

Under Section 11-G of the Securities and Exchange Board of India (SEBI) Act, 1956 and Section 11-G of the Securities and Exchange Board of India (SEBI) Act, 1956, the Board of Directors of Hero Housing Finance Limited (HHFL) hereby demands the amount of Rs. 100 Crores (Rupees One Hundred Crores) from the shareholders of HHFL as per the details given below:

1. Name of the shareholder
 2. Number of shares held
 3. Amount due
 4. Date of demand

The amount is payable to the account of the Company within 15 days from the date of receipt of this notice. In case of any dispute, the shareholder may refer the matter to the Arbitrator appointed by the Board of Directors of HHFL.

REMEDIO LIFECARE LIMITED

Corporate Office: 3, K Range Plaza, Marol Industrial Estate, Behind Ravi Vihar Hotel, Sakinaka Road, Marol East, Mumbai - 400099
 Email: info@remediocare.com, www.remediocare.com

EXTRACT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2023

Sl. No.	Particulars	Quarter ended		Year ended	
		31.03.2023	31.03.2022	31.03.2023	31.03.2022
1	Total Income from Operations	759.96	1744.73	4028.89	50474.76
2	Net Profit/(Loss) for the period before tax, Exceptional and Extraordinary Items	289.15	152.17	71.61	730.60
3	Net Profit/(Loss) for the period after tax (after Exceptional and Extraordinary Items)	289.15	152.17	71.61	730.60
4	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	475.13	162.17	116.36	842.01
5	Equity Share Capital	475.13	162.17	116.36	842.01
6	Reserve (including Retention Reserve as shown in the Audited Balance Sheet of the previous year)	303.00	303.00	303.00	303.00
7	Earnings Per Share of Rs. 10/- each	-	-	0.70	133.82
8	Dividend	-	-	-	-

The above is an extract of the detailed format of the Financial Results for the quarter and year ended March 31, 2023 as filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the Financial Results is available on the Stock Exchange website at www.bseindia.com.

The above financials have been prepared in accordance with the recognition and measurement principles laid down in the Indian Accounting Standards (Ind AS) as prescribed under Section 133 of the Companies Act, 2013 and other applicable accounting principles generally accepted in India.

On behalf of the Board of Directors
REMEDIO LIFECARE LIMITED
 Sd/-
VLAS LAKSHME
 (Whole Time Director)
 DIN : 01220041

ENBEE TRADE AND FINANCE LIMITED

Corporate Office: 12/2, 2nd Floor, 2nd Avenue, Sector 15, Gurgaon, Haryana, India. Phone: +91 1299 220000
 Regd. Office: 12/2, 2nd Floor, 2nd Avenue, Sector 15, Gurgaon, Haryana, India. Phone: +91 1299 220000
 Email: info@enbee.com, www.enbee.com

EXTRACT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2023

Sl. No.	Particulars	Quarter ended		Year ended	
		31.03.2023	31.03.2022	31.03.2023	31.03.2022
1	Total Income from Operations	216.98	925.11	46.72	480.22
2	Net Profit/(Loss) for the period before tax, Exceptional and Extraordinary Items	34.30	206.81	61.92	235.90
3	Net Profit/(Loss) for the period after tax (after Exceptional and Extraordinary Items)	34.30	206.81	61.92	235.90
4	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	28.81	214.55	55.88	182.23
5	Equity Share Capital	28.81	214.55	55.88	182.23
6	Reserve (including Retention Reserve as shown in the Audited Balance Sheet of the previous year)	160.21	150.01	180.21	150.01
7	Earnings Per Share	-	-	0.90	282.57
8	Dividend	-	-	-	-

The above is an extract of the detailed format of the Quarterly/Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results is available on the website of the Company at www.enbee.com.

The above financials have been prepared in accordance with the recognition and measurement principles laid down in the Indian Accounting Standards (Ind AS) as prescribed under Section 133 of the Companies Act, 2013 and other applicable accounting principles generally accepted in India.

On behalf of the Board of Directors
ENBEE TRADE AND FINANCE LIMITED
 Sd/-
ANAR HARSHADA GATA
 (Managing Director)
 DIN : 130661

WINPRO INDUSTRIES LIMITED

Corporate Office: 12/2, 2nd Floor, 2nd Avenue, Sector 15, Gurgaon, Haryana, India. Phone: +91 1299 220000
 Regd. Office: 12/2, 2nd Floor, 2nd Avenue, Sector 15, Gurgaon, Haryana, India. Phone: +91 1299 220000
 Email: info@winpro.com, www.winpro.com

EXTRACT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2023

Sl. No.	Particulars	Quarter ended		Year ended	
		31.03.2023	31.03.2022	31.03.2023	31.03.2022
1	Total Income from Operations	6102	5000	3000	3000
2	Net Profit/(Loss) for the period before tax, Exceptional and Extraordinary Items	(1527)	(2044)	(1494)	(1494)
3	Net Profit/(Loss) for the period after tax (after Exceptional and Extraordinary Items)	(1142)	(2044)	(1494)	(1494)
4	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(1142)	(2044)	(1494)	(1494)
5	Equity Share Capital	6102	5000	3000	3000
6	Reserve (including Retention Reserve as shown in the Audited Balance Sheet of the previous year)	4960	4388	4506	4506
7	Earnings Per Share of Rs. 10/- each	0.00	0.00	0.00	0.00
8	Dividend	-	-	-	-

The above is an extract of the detailed format of the Quarterly and Year ended Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the Quarterly and Year ended Financial Results is available on the website of the Company at www.winpro.com.

The above financials have been prepared in accordance with the recognition and measurement principles laid down in the Indian Accounting Standards (Ind AS) as prescribed under Section 133 of the Companies Act, 2013 and other applicable accounting principles generally accepted in India.

On behalf of the Board of Directors
WINPRO INDUSTRIES LIMITED
 Sd/-
ANAR HARSHADA GATA
 (Managing Director)
 DIN : 130661

CRESSADA SOLUTIONS LIMITED

Corporate Office: 12/2, 2nd Floor, 2nd Avenue, Sector 15, Gurgaon, Haryana, India. Phone: +91 1299 220000
 Regd. Office: 12/2, 2nd Floor, 2nd Avenue, Sector 15, Gurgaon, Haryana, India. Phone: +91 1299 220000
 Email: info@cressada.com, www.cressada.com

EXTRACT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2023

Sl. No.	Particulars	Quarter ended		Year ended	
		31.03.2023	31.03.2022	31.03.2023	31.03.2022
1	Total Income from Operations	1,081.53	7,998.58	4.78	1,322.47
2	Net Profit/(Loss) for the period before tax, Exceptional and Extraordinary Items	282.14	581.10	(5.83)	263.95
3	Net Profit/(Loss) for the period after tax (after Exceptional and Extraordinary Items)	351.14	713.00	21.27	306.95
4	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	226.86	538.72	21.27	193.20
5	Equity Share Capital	226.86	538.72	21.27	193.20
6	Reserve (including Retention Reserve as shown in the Audited Balance Sheet of the previous year)	3,264.96	3,946.56	3,025.78	3,864.96
7	Earnings Per Share of Rs. 10/- each	0.002	0.75	0.007	0.34
8	Dividend	-	-	-	-

The above is an extract of the detailed format of the Quarterly and Year ended Standalone & Consolidated Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the Standalone & Consolidated Financial Results is available on the website of the Company at www.cressada.com.

The above financials have been prepared in accordance with the recognition and measurement principles laid down in the Indian Accounting Standards (Ind AS) as prescribed under Section 133 of the Companies Act, 2013 and other applicable accounting principles generally accepted in India.

On behalf of the Board of Directors
CRESSADA SOLUTIONS LIMITED
 Sd/-
ANAR HARSHADA GATA
 (Managing Director)
 DIN : 130661

Oxford Industries Limited

Corporate Office: 12/2, 2nd Floor, 2nd Avenue, Sector 15, Gurgaon, Haryana, India. Phone: +91 1299 220000
 Regd. Office: 12/2, 2nd Floor, 2nd Avenue, Sector 15, Gurgaon, Haryana, India. Phone: +91 1299 220000
 Email: info@oxford.com, www.oxford.com

EXTRACT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2023

Sl. No.	Particulars	Quarter ended		Year ended	
		31.03.2023	31.03.2022	31.03.2023	31.03.2022
1	Total Income from Operations	36.97	0.00	6.90	28.57
2	Net Profit/(Loss) for the period before tax, Exceptional and Extraordinary Items	0.00	0.00	0.00	0.00
3	Net Profit/(Loss) for the period after tax (after Exceptional and Extraordinary Items)	0.00	0.00	0.00	0.00
4	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	0.00	0.00	0.00	0.00
5	Equity Share Capital	36.97	0.00	6.90	28.57
6	Reserve (including Retention Reserve as shown in the Audited Balance Sheet of the previous year)	0.00	0.00	0.00	0.00
7	Earnings Per Share of Rs. 10/- each	0.00	0.00	0.00	0.00
8	Dividend	-	-	-	-

The above is an extract of the detailed format of the Quarterly and Year ended Standalone & Consolidated Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the Standalone & Consolidated Financial Results is available on the website of the Company at www.oxford.com.

The above financials have been prepared in accordance with the recognition and measurement principles laid down in the Indian Accounting Standards (Ind AS) as prescribed under Section 133 of the Companies Act, 2013 and other applicable accounting principles generally accepted in India.

On behalf of the Board of Directors
OXFORD INDUSTRIES LIMITED
 Sd/-
ANAR HARSHADA GATA
 (Managing Director)
 DIN : 130661

FORM A PUBLIC ANNOUNCEMENT

Under the provisions of Section 11-G of the Securities and Exchange Board of India (SEBI) Act, 1956, the Board of Directors of M/s. Majestic Research Services and Solutions Limited (MRSSL) hereby demands the amount of Rs. 100 Crores (Rupees One Hundred Crores) from the shareholders of MRSSL as per the details given below:

Sl. No.	Particulars	Quarter ended	Year ended
1	Total Income from Operations	3,022.30	2,663.15
2	Net Profit/(Loss) for the period before tax, Exceptional and Extraordinary Items	360.60	598.02
3	Net Profit/(Loss) for the period after tax (after Exceptional and Extraordinary Items)	360.60	598.02
4	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	360.60	598.02
5	Equity Share Capital	360.60	598.02
6	Reserve (including Retention Reserve as shown in the Audited Balance Sheet of the previous year)	2,661.70	2,065.13
7	Earnings Per Share of Rs. 10/- each	0.36	0.60
8	Dividend	-	-

The above is an extract of the detailed format of the Quarterly and Year ended Standalone & Consolidated Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the Standalone & Consolidated Financial Results is available on the website of the Company at www.majestic.com.

The above financials have been prepared in accordance with the recognition and measurement principles laid down in the Indian Accounting Standards (Ind AS) as prescribed under Section 133 of the Companies Act, 2013 and other applicable accounting principles generally accepted in India.

On behalf of the Board of Directors
M/S. MAJESTIC RESEARCH SERVICES AND SOLUTIONS LIMITED
 Sd/-
ANAR HARSHADA GATA
 (Managing Director)
 DIN : 130661

SUDITI INDUSTRIES LIMITED

Corporate Office: 12/2, 2nd Floor, 2nd Avenue, Sector 15, Gurgaon, Haryana, India. Phone: +91 1299 220000
 Regd. Office: 12/2, 2nd Floor, 2nd Avenue, Sector 15, Gurgaon, Haryana, India. Phone: +91 1299 220000
 Email: info@suditi.com, www.suditi.com

EXTRACT OF AMBITED STATEMENT OF CONSOLIDATED & STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2023

Sl. No.	Particulars	Quarter ended		Year ended	
		31.03.2023	31.03.2022	31.03.2023	31.03.2022
1	Total Income from Operations	3,022.30	2,663.15	2,553.13	10,413.96
2	Net Profit/(Loss) for the period before tax, Exceptional and Extraordinary Items	360.60	598.02	527.76	1,682.91
3	Net Profit/(Loss) for the period after tax (after Exceptional and Extraordinary Items)	360.60	598.02	527.76	1,682.91
4	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	360.60	598.02	527.76	1,682.91
5	Equity Share Capital	360.60	598.02	527.76	1,682.91
6	Reserve (including Retention Reserve as shown in the Audited Balance Sheet of the previous year)	2,661.70	2,065.13	2,025.37	8,731.05
7	Earnings Per Share of Rs. 10/- each	0.36	0.60	0.53	1.68
8	Dividend	-	-	-	-

The above is an extract of the detailed format of the Quarterly and Year ended Standalone & Consolidated Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the Standalone & Consolidated Financial Results is available on the website of the Company at www.suditi.com.

The above financials have been prepared in accordance with the recognition and measurement principles laid down in the Indian Accounting Standards (Ind AS) as prescribed under Section 133 of the Companies Act, 2013 and other applicable accounting principles generally accepted in India.

On behalf of the Board of Directors
SUDITI INDUSTRIES LIMITED
 Sd/-
ANAR HARSHADA GATA
 (Managing Director)
 DIN : 130661

STATEMENT OF ASSETS AND LIABILITIES

Sl. No.	Particulars	As at 31.03.2023	As at 31.03.2022
1	ASSETS		
1	Non-Current Assets		
a)	Property, Plant and Equipment	0.00	0.00
b)	Capital Work in Progress	0.00	0.00
c)	Other Non-Current Assets	0.00	0.00
2	Current Assets		
a)	Inventory	0.00	0.00
b)	Financial Assets	0.00	0.00
c)	Trade Receivables	0.00	0.00
d)	Cash & Cash Equivalents	1.99	0.00
e)	Other Financial Assets	0.00	0.00
f)	Other Current Assets	2.76	0.00
3	TOTAL ASSETS	4.75	0.00
1	EQUITY & LIABILITIES		
a)	Equity		
i)	Equity Share Capital	4.75	0.00
ii)	Reserves	0.00	0.00
ii)	Other Equity	0.00	0.00
b)	Liabilities		
i)	Financial Liabilities	0.00	0.00
ii)	Provisions	0.00	0.00
iii)	Deferred Tax Liabilities	0.00	0.00
iv)	Other Non-Current Liabilities	0.00	0.00
2	TOTAL EQUITY & LIABILITIES	4.75	0.00

